

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

XXXX XXX XXX XXX XXX

A H M E D A B A D B E N C H

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O.A. No. 20 OF 1987
XXXXXXDATE OF DECISION 12/02/1991

Shri Chamar Guria

Petitioner

Shri J.M. Jadav

Advocate for the Petitioner(s)

Versus

Union of India & Anr.

Respondent

Shri R.M. Vin

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.H. Trivedi : Vice Chairman

The Hon'ble Mr. R.C. Bhatt : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri Chamar Guria,
Kolsi Falia,
Opp. Police Head Quarters,
Abrama At. Bulsar Dist. Bulsar,
(GUJARAT).

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...Applicant.

(Advocate : Mr. J. M. Jadav)
Versus

1. Union of India,
through, The General Manager,
Western Railway,
Churchgate,
Bombay.

2. The Divisional Railway Manager,
Western Railway,
Bombay Central.

...Respondents.

(Advocate : Mr. R. M. Vin)

Coram : Hon'ble Mr. P. H. Trivedi : Vice Chairman
Hon'ble Mr. R. C. Bhatt : Judicial Member

ORAL-ORDER

Date : 12/02/1991

Per : Hon'ble Mr. P. H. Trivedi : Vice Chairman

Heard Mr. J. M. Jadav and Mr. R. M. Vin, learned advocates for the petitioner and the respondents. Learned advocate for the respondents states that as directed by order dated 27.6.1990, the review petition was to be disposed of within 3 months from the date of this order. Learned advocate for the petitioner states that the review petition has been disposed of and punishment has been reduced from compulsory retirement. He has liberty to file afresh case in that respect. ~~if~~ Subject to that observation no cause survives so far as this case is concerned. Accordingly the case is disposed of.

R.C.Bhatt
(R.C.Bhatt)

Judicial Member

P.H.Trivedi
(P.H.Trivedi)
Vice Chairman